

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.No. 131/96

Date of Decision 29.2.96

A S Baxi

Petitioner

Mr. G S Walia

Advocate for the Petitioner.

Versus

UOI & Ors.

Respondent

Mr. V S Masurkar

Advocate for the Respondents.

Coram:

The Hon'ble Mr. B.S. Hegde, Member(J)

The Hon'ble Mr.

1. To be referred to the Reporter or not?

2. Whether it needs to be circulated to other Benches of the Tribunal?


Member (J)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOCOT ROAD, (MUMBAI)-1

O.A. No. 131 of 1996

DATED: THIS 29TH FEBRUARY 1996

Coram: Hon. Shri B.S. Hegde, Member (J)

A.S. Baxi
HER Inspector
Western Railway
Churchgate
Bombay 20
(By MR. G.S. WALIA, COUNSEL) ..Applicant
V/s.

Union of India through
General Manager
Western Railway HQ Office
Churchgate, Bombay 20 & 2 ors.
(By Mr. V.S. Masurkar, Counsel) ..Respondents

ORDER
(Per: B.S. Hegde, Member (J))

Heard Mr. G S Walia, Counsel for the applicant and Mr. V.S. Masurkar, Counsel for the respondents.

O.A. is admitted. Pleadings are complete and the O.A. can be disposed of at the admission stage itself. In the O.A. at para 8(a) the Applicant has prayed that the respondents be directed not to evict the applicant from the Railway Quarter No.175/1 at S.V.Road, Bandra (W), Bombay 50 without complying the due process of law.

In the circumstances the Respondents are directed to comply with the due process of law before evicting the Applicant from the quarter. O.A. is disposed of with this direction. No order as to costs.


(B.S. Hegde)
Member (J)